Bill Summary
The Central Goods and Services Tax (Extension to Jammu and Kashmir) Bill, 2017

- The Central Goods and Services Tax (Extension to Jammu and Kashmir) Bill, 2017 was introduced in Lok Sabha by Minister of Finance, Mr. Arun Jaitley, on July 31, 2017. It amends the Central Goods and Services Tax Act, 2017. The Act provides for the levy of the Central Goods and Services Tax on supplies of goods and services within a state. The Bill replaces the Central Goods and Services Tax (Extension to Jammu and Kashmir) Ordinance, 2017. It shall be deemed to have come into force on July 8, 2017, the date on which the Ordinance was promulgated.


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